

(25)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1128/92

Date of Order: 19.2.1993

BETWEEN :

Mohan Edward Dawson

.. Applicant.

A N D

1. Union of India, represented by General Manager, South Eastern Railway, Garden Reach, CALCUTTA - 43.
2. Financial Adviser & Chief Accounts Officer (Admn.), South Eastern Railway, Garden Reach, Calcutta.

.. Respondents.

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Counsel for the Applicant

.. Mr. P.B. Vijaya

Counsel for the Respondents

.. Mr. V. Bhimanna

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CORAM :

HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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(26)

Order of the Division Bench delivered by  
Hon'ble Shri R.Balasubramanian, Member (Admn.).

When this case was called there was none present for the applicant.. We have heard Mr.V.Bhimanna, Standing Counsel for the respondents.

2. The O.A. has been filed with a prayer that the respondents be directed to calculate the pay and the terminal benefits in accordance with para 5.1 of Establishment Serial No.110/1987, dated 28.4.1987 of the respondents together with interest from the date of retirement till the date of payment.

3. In the course of hearing Mr.V.Bhimanna stated that his pensionary benefits had been calculated on the 10 months average <sup>pay</sup> proceeding dt. 23.12.1988 treating the applicant as if he was working in the Railways. This is quite in accordance with para 5.1.8 of Establishment Serial No.110/1987, dt.28.4.1987 which is <sup>the</sup> same to F.R. 9 21 (A). Such being the case the action of the railways is quite in order and we see no reason to interfere the case and dismiss the case accordingly with no order as to costs.

R.Balasubramanian  
(R.BALASUBRAMANIAN)  
Member (Admn.)

T.C. Chandrasekhar Reddy  
(T.CHANDRASEKHARA REDDY)  
Member (Jud.)

Dated: 19th February, 1993

(Dictated in Open Court)

Deputy Regd. 11/3/93

Under, Union of India,  
Calcutta-43.

Chief Accounts Officer (Admn.)  
Calcutta.

Advocate, 1-9-312/6/A&B

AT.Hyd.